

## Central Administrative Tribunal, Lucknow Bench, Lucknow

Original Application No. 65/2006

This the 7th day of January, 2014

**Hon'ble Sri Navneet Kumar , Member (J)**  
**Hon'ble Sri Shashi Prakash, Member (A)**

1. A.K.Roy,son of late Sri G.D. Roy, aged about 45 years resident of Haider Canal House No. 8E/28/E Railway Colony, employed as Typist in the office of Dy.Chief Signal Telecom Engineer/C.N. Railway, Lucknow (Charbagh).
2. Lal Bahadur Singh son of Sri Sunder Lal aged about 56 years resident of Plot No. 26, Bhawani Nagar, Kanpur, working as Typist under Dy. Chief Engineer (Construction), North Central Railway, Kanpur.

Applicant

By Advocate: None

Versus

1. Union of India through General Manager, Northern Railway, Hazratganj, Lucknow.
2. Divisional Railway Manager, Northern Railway, Hazratganj, Lucknow.
3. Dy. Chief Engineer Construction, North Central Railway, Kanpur.
4. Dy. Chief Signal Telecom Engineer (Project) Northern Railway, Charbagh, Lucknow
5. Sri Satya Narain, s/o of Ram Bali Yadav, CRS, Varanasi
6. Sri Suresh Kumar, son of Prem Chand SRM/Lucknow
7. Sri Vinod Kumar s/o Sri Urga Singh, PRM, Lucknow.
8. Sri Rama Kant son of Sri Umesh Ram DRM, Lucknow.
9. Sri A.K. Srivastava, Loco

Respondents

By Advocate: Sri Praveen Kumar for Sri M.K.Singh

**ORDER (ORAL)****BY HON'BLE SRI NAVNEET KUMAR, MEMBER (J)**

Learned counsel for respondents submits that applicants themselves given a letter on 6.5.2013 whereby they have accepted this fact that the relief claimed in the present O.A. has already been granted to them, as such, they prayed that the O.A.be dismissed as withdrawn. The learned counsel for the respondents also placed letter dated 6.5.2013.

2. Considering the letter dated 6.5.2013 as well as the submissions made by Sri Praveen Kumar holding brief for learned counsel for respondents ; we deem it appropriate that since the relief claimed in

the O.A. has already been granted to the applicants as stated in the letter dated 6.5.2013, nothing survives to be adjudicated in the present O.A. The affidavit filed by the respondents is taken on record.

3. Accordingly the O.A. is disposed of. No order as to costs.

S. Rana  
(Shashi Prakash)  
Member (A)

U.P. Agarwal  
(Navneet Kumar)  
Member (J)

HLS/-